

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 12 /2004-09
NEW DELHI, Dated: 04th October,2004

Subject: Procedure for import of certain items under the India-Nepal Treaty of Trade signed on 2.3.2002- amendment therein.

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-09, the Director General of Foreign Trade hereby notifies the following amendments in Public Notice No. 9/2002-07 dated 30.04.2002 and Public Notice No. 30/2002-07 dated 23.10.2003 prescribing the procedure for import of certain items under the Indo-Nepal Treaty of Trade signed on 2.3.2002:-

The following sub Para 1A shall be amended to read as under:

1. “ However the time period for import of Vegetable fats (Vanaspati) from Nepal for the year 2003-2004 shall be extended upto 05.12.2004 and the unutilized quota shall not lapse till this date. The annual quota of 100,000 MTs of Vegetable fats (Vanspati) for the financial year 2004-2005 from Nepal shall be permitted for import from 6.12.2004 to 5.3.2005”.
2. “ State Trading Corporation (STC) & the associates to be appointed by STC will be the agencies to import the specified quantity of vegetable oils (vanaspati) subject to the overall responsibility of STC who will ensure its distribution and monitoring as per Government Policy.”

This issues in the Public interest.

(K.T.CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned,

(Issued from File No.01/89/180/001/AM01/PCI-A)